

## ACT No. XVI OF 1896.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 10th September, 1896.)*

An Act to amend the Indian Post-office Act,  
1866.

XIV of 1866. **WHEREAS** it is expedient to amend the Indian Post-office Act, 1866; It is hereby enacted as follows:—

1. After section 66 of the said Act (as amended by section 7 of Act III of 1895) the following section shall be added, namely:—

Addition of new section after section 66, Act XIV, 1866.

“67. When a letter, parcel or other article on which any duty of customs is payable, has been received by post from any place beyond the limits of British India and such duty has been paid by the postal authorities at any customs-port or elsewhere, the amount of such duty shall be recoverable in the same manner as postage under this Act.”

Recovery of duty of customs paid by postal authorities.